

ITEM NO.31+ 36 Court 15 (Video Conferencing) SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1053-1056/2022

(Arising out of impugned final judgment and order dated 21-01-2022 in CRLOP(MD) No. 3264/2022 22-01-2022 in CRLOP(MD) No. 1344/2022 24-01-2022 in CRLOP(MD) No. 1344/2022 31-01-2022 in CRLOP(MD) No. 1344/2022 passed by the High Court of Judicature at Madras at Madurai)

THE DIRECTOR GENERAL OF POLICE & ORS. Petitioner(s)

VERSUS

MURUGANANTHAM Respondent(s)

(FOR ADMISSION and I.R. and IA No.18105/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.18106/2022-EXEMPTION FROM FILING O.T. )

ITEM 36

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1246/2022

(FOR ADMISSION and IA No.20313/2022-EXEMPTION FROM FILING O.T.....[TO BE TAKEN UP ALONG WITH ITEM NO. 31 I.E. SLP(Cr1) No.1053-1056/2022] )

Date : 14-02-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.  
Mr. P. Wilson, Sr. Adv.  
Mr. V. Krishnamurthy, Sr.Adv./AAG  
Mr. Hasan Mohamed Jinnah, SPP.  
Dr. Joseph Aristotle S., AOR  
Mr. T. Senthil Kumar, Adv.

For Respondent(s) Ms. Nitya Ramakrishnan, Sr. Adv  
Ms. Vinoothna Vinjam, Adv.  
Mr. Yuvraj Singh Rathore, Adv.  
Mr. Prasanna S., AOR

Mr.Mahesh Jethmalani, Sr. Adv.  
Mr.Vikas Mahajan, Adv  
Mr. Nachiketa Joshi, Adv  
Mr. Santosh Kumar, Adv  
Mr.Praneet Pranav Adv  
Mr.Karthikeyan Venkatachalapathy, Adv  
Mr. Mugdha Pande, Adv  
Mr. Veer Vikram Singh, Adv  
Mr. Yogeswaran Adv  
Mr. Ravi Sharma  
Mr. T.Ramesh, Adv  
Mr. SCV Vimal Pani, Adv  
Mr. A. Lakshminarayanan, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice returnable in four weeks.

Reply/counter affidavit will be filed within two weeks.

Rejoinder affidavit, if any, be filed within one week  
thereafter.

List after four weeks.

In the meanwhile, investigation will continue in terms of  
the impugned order.

(SONIA BHASIN)  
COURT MASTER (SH)

(RANJANA SHAILY)  
BRANCH OFFICER